

## NOTICE

All those Advocates who have applied for being designated as Senior Advocate may give following information :

1. Whether he/she is involved in any criminal case.
2. Whether he/she is involved in any contempt case
3. Whether any proceeding for professional misconduct has been initiated against him/her by the State Bar Council of Uttar Pradesh/Bar Council of India (pending or decided).
4. Whether any remark has ever been passed against him/her in any order/judgement by any Court of law.
5. Whether he/she is involved in any collateral activities which may disqualify him/her for being designated as Senior Advocate.
6. Details of income gross & net for the last 3 financial years.

The above information may be given latest by 20.05.2015 till 05 :00 p.m. in writing or through e-mail in e-mail-id: [inspection@allahabadhighcourt.in](mailto:inspection@allahabadhighcourt.in)

All those Advocates who have not been able to give their consent for being designated as Senior Advocate, may also give their consent & Bio-Data along with aforesaid information by the aforesaid date and time.

Sd/-

I/C Joint Registrar (I)  
15.05.2015